

[Schedule I] FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S INDIAN CLOTHING LEAGUE PVT LIMITED

RELEVANT PARTICULARS		
1	Name of the corporate debtor	Indian Clothing League Private Limited
2	Date of incorporation of corporate debtor	15/04/1987
3	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U17290PB1987PTC052365
5	Address of the registered office and principal office (if any) of corporate debtor	C-243A, Phase VIII Focal Point Ludhiana Punjab 141010
6	Insolvency commencement date in respect of corporate debtor	2 May 2023
7	Estimated date of closure of insolvency resolution process	29 October 2023
8	Name and registration number of the interim resolution professional	Desh Deepak Regn No. IBBI/IPA-001/IP-P00648/2017-2018/11105
9	Address and e-mail of the interim resolution professional, as registered with the Board	House Number 1099/1, Sector 37-B, Chandigarh, U.T. 160036 Email: deshdeepak297@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	House Number 1099/1, Sector 37-B, Chandigarh, U.T. 160036 Email: rp.iclpl@gmail.com
11	Last date for submission of claims	16.05.2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://ibbi.gov.in/downloadform.html (b) NA

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process against Indian Clothing League Private Limited on 2nd May 2023.

The creditors of Indian Clothing League Private Limited are hereby called upon to submit a proof of their claims, on or before 16th May 2023 to the Interim Resolution Professional at the correspondence address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronics means only'. All other creditors may submit the proof of claims by in person, by post or electronics means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA

Submission of false or misleading proof of claims shall attract penalties

Place: Chandigarh
Date: 2nd May 2023



Desh Deepak

Desh Deepak
Interim Resolution Professional
(IBBI/IPA-001/IP-P00648/2017-
2018/11105)